

**Central Administrative Tribunal
Principal Bench**

**OA No.3495/2013
Ma No.2673/2013
MA No.1946/2016**

New Delhi, this the 03rd day of November, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Akhilesh Kumar
S/o Sh. Ram Garib,
r/o 351/2, Railway Colony,
Ambala Cantt.
2. Sohan Pal Singh
s/o Sh. Gurbaksh Singh,
r/o H.No.277/E, Railway Colony,
Ambala Cantt.
3. Deepak Mishra,
s/o Sh. A.K.Mishra,
r/o H.No.C-29, Rail Vihar,
DRM Complex, Ambala Cantt.

... Applicants

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through the General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The General Manager (P),
Northern Railway, Baroda House,
New Delhi.
3. The Divisional Railway Manager,
Northern Railway, Ambala Division,
Ambala Cantt.
4. The Secretary,
Ministry of Railway,
Govt. of India,

Railway Board,
Rail Bhawan, New Delhi.

... Respondents

(By Advocate: Shri Satpal Singh)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard both the parties.

2. When the matter was taken up for hearing, learned counsel for the applicant submits that the applicants would be satisfied if the OA is disposed of by directing the respondents to take a final view on the claim of the applicants which was referred vide letter dated 28.11.2013 of the General Manager addressed to the Secretary, Railway Board (Annexure/RE-4) within a fixed time frame.

3. In the circumstances, without going into the merits of the case, we direct respondent No.4, i.e., the Secretary, Railway Board, to take a final view on the letter dated 28.11.2013 of the General Manager, Northern Railway (Annexure/RE-4) and to pass appropriate speaking and reasoned order thereon within 60 days from the date of receipt of a certified copy of this order, in accordance with law.

Pending MAs, if any, stand disposed of.

(Nita Chowdhury)
Member (A)

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(V. Ajay Kumar)
Member (J)